



CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA
(CIRCUIT AT PORT BLAIR)

No. O.A. 351/00233/2020

Date of order: 23.12.2020

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Dr. (Smti) Ani Dath,
W/o Shri D. Tulsi Das,
Residing at Diary Farm Village,
Port Blair Tehsil - 744103,
South Andaman District,
Aged about 46 years,
Presently working as
Assistant Chief Technical Officer,
Library ICAR Central Island Agricultural
Research Institute, Bathu Basti PO,
Port Blair - 744 105,
A & N Islands.

.....Applicant

- Versus -

1. The Union of India,
Service through the Secretary,
Ministry of Agriculture and Farmers Welfare,
Krishi Bhawan,
New Delhi - 110 012.
2. The Director General (ICAR),
Krishi Bhawan,
New Delhi - 110 001.
3. The Secretary (ICAR),
Krishi Bhawan,
New Delhi - 110 001.
4. The Secretary,
Department of Agriculture,
Co-operation and Farmers Welfare,
Krishi Bhawan,
New Delhi - 110 001.
5. The Secretary (DARE),
And Director General (ICAR)
Krishi Bhawan,
New Delhi - 110 001.
6. The Deputy Director General (HS),
Division of Horticulture,

Krishi Anusandhan Bhawan - II,
New Delhi - 110 001.

7. The Under Secretary (ICAR),
Technical Service,
Krishi Anusandhan Bhawan - II,
New Delhi - 110 001.
8. The Director,
Indian Council of Agricultural Research,
Central Island Agricultural Research Institute,
Port Blair,
Bhatubasti (PO),
South Andaman District - 744 105.
9. The Senior Administrative Officer (I/C),
Indian Council of Agricultural Research,
Central Island Agricultural Research Institute,
Port Blair,
Bhatubasti (PO),
South Andaman District - 744 105.

... Respondents

For the Applicant : Mr. R. Kumar, Counsel

For the Respondents : Mr. V.D.S. Balan, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, Judicial Member:

Heard Ld. Counsel for the parties.

2. Ld. Counsel for the applicant submits that an appeal has been preferred to the Deputy Director General (HS), the Appellate Authority for Division of Horticulture, for withdrawing the Office Order dated 13.7.2017 and direct the concerned officials to immediately regularize his leave period from 12.4.2017 to 4.5.2017 and to release his pay and allowances for the said period as well as to consider his claim for Annual Free Sea Passage, 2017.

3. Such being the position, Ld. Counsel would submit that the applicant would be fairly satisfied if a direction is issued to the said appellate authority to dispose of the appeal in a time bound manner.

4. Ld. Counsel for the respondents having no objections, we dispose of the O.A. with a direction upon the Deputy Director General (HS), who is the respondent No. 6, to look into the grievance of the applicant and dispose of the pending appeal within three months from the date of receipt of a copy of this order.

5. It is made clear that we have not entered into the merits of the matter, and, all points are left open for consideration of the competent respondent authority.

6. The O.A. is disposed of accordingly. No costs.

(Dr. Nandita Chatterjee)
Administrative Member

(Bidisha Banerjee)
Judicial Member

SP